

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "B" MUMBAI**

**BEFORE SHRI M BALAGANESH (ACCOUNTANT MEMBER) AND
SHRI RAVISH SOOD (JUDICIAL MEMBER)**

**ITA No. 3796/MUM/2019
(Assessment Year: 2014-15)**

Badminton 45,
B-1, Tulsi Vihar,
Dr. A.B. Road, Worli Naka,
Mumbai,
Maharashtra – 400 018

DCIT (CPC),
Vs. Bangalore Post Bag No.2,
Electronic City Post Office,
Bangalore - 560100

PAN No. AAATB0468M

Appellant

Respondent

Appellant by : Shri Shailesh Daga, A.R
Respondent by : Shri Tharian Oommen, D.R

Date of Hearing : 05.11.2020
Date of pronouncement : .11.2020

ORDER

PER RAVISH SOOD, JM:

The captioned appeal filed by the assessee is directed against the order passed by the CIT(A)-1, Mumbai, dated 16.05.2019, which in turn arises from the order passed by the A.O under Sec. 154 of the Income Tax Act, 1961, (for short 'Act'), dated 08.08.2018.

2. The Id. Authorized Representative (for short 'A.R') for the assessee, as instructed, had sought liberty to withdraw the appeal.
3. The Id. Departmental Representative (for short 'D.R') did not raise any objection to seeking of withdrawal of the aforesaid appeal by the assessee appellant.
4. In the backdrop of the aforesaid facts, we herein permit the withdrawal of the captioned appeal.

5. The appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 05.11.2020

Sd/-
(M. Balaganesh)
ACCOUNTANT MEMBER

Sd/-
(Ravish Sood)
JUDICIAL MEMBER

Mumbai;

Dated: 05.11.2020

Rohit, P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,
//True Copy//
(Sr. Private Secretary)
ITAT, Mumbai